

NOTICE

'Consent' in the form of applications are invited from professionals (viz., Advocates, Engineers and Chartered Accountants), for possible selection as Arbitrators for adjudicating disputes arising within the jurisdiction of Andaman & Nicobar Islands. Applicant residing permanently or working for gain within the territorial jurisdiction of the Circuit Bench of the Calcutta High Court at Port Blair will be given highest preference. Application in the following prescribed form (along with two recent passport size photographs) should be submitted in the office of the undersigned by Speed Post or by Email within 1 (one) month from the date of publication of this Notice.

APPLICATION FORM

1. Name :
2. Father's/Husband's Name :
3. Date of Birth :
4. Permanent address (as per aadhaar card) :
5. Present address :
6. Email ID :
- 6A. Mobile Phone No./WhatsApp No. :
7. Aadhaar Card No. :
8. Educational Qualification :
9. Professional Qualification and Domain Expertise :
10. Date of enrolment as an advocate :
11. Enrolment Number :
12. Name of Bar Association with whom Registered :
13. Experience in Arbitral proceedings or court proceedings in connection with arbitration (with details) :
14. Experience as an Arbitrator (if there be any whether appointed by Court or nominated by the parties in the Arbitration agreement) :
15. Experience with any Government organization (in case of Engineer or any other professional) :
16. Whether any criminal case is pending against applicant (if so, particulars) :

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DECLARATION

I do hereby declare that the information furnished hereinabove is true to my knowledge and believed by me to be true and correct and in case it is found that any information furnished hereinabove is untrue, the authority concerned will have the power and authority to take appropriate steps.

[Signature of the applicant]

Date:

Place:

GENERAL INFORMATION FOR THE APPLICANTS

While submitting the application, the applicant should keep in mind the following information –

1. Filing of the application will not confer any right upon any applicant for being appointed as Arbitrator. The Hon'ble Committee/authority reserves its right to decide the modality of selection of candidates, which may inter alia include verification of the information as furnished by the applicant, scrutinization of the documents by the Hon'ble Committee, appreciation of experience as professional as per disclosure of the candidate and also a direct interaction with the willing candidate for ascertaining their competency.
2. A final list, after following a due selection process by the Hon'ble Committee, will be published in the official website of the Hon'ble High Court at Calcutta, which will be subject to change from time to time, as decided by the concerned Committee/High Court/the Hon'ble Chief Justice.
3. Mere inclusion in the aforesaid final list will also not confer any right upon any such candidate to be appointed as an Arbitrator for adjudicating any dispute arising within the territorial jurisdiction of Circuit Bench of Calcutta High Court at Port Blair. The concerned Judge taking up matters under relevant provisions of the Arbitration and Conciliation Act, 1996 will have the sole authority and absolute discretion to appoint any person as an Arbitrator. The aforesaid pool of Arbitrators will simply act as a guideline for the Hon'ble Judge who will be taking up the matters in relation to appointment of Arbitrator under the relevant provisions of the Arbitration and Conciliation Act, 1996.
4. The decision of the Hon'ble Committee with regard to preparation of the aforesaid final list of Arbitrator shall be conclusive. No representation against the decision of preparation of final list by the Hon'ble Committee, will be entertained by the authority.
5. The Hon'ble Committee also reserves its right to modify, cancel the candidature in case of serious allegation of professional misconduct (after enquiry) or any allegation of misuse of office of the Arbitrator.
6. After submitting the application, the Hon'ble Committee may issue directions for submitting documentary evidence in support of any information, as mentioned in the aforesaid application. Date of submitting documents will be declared later on.

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7. The Hon'ble Committee also reserves its right to issue direction(s) to appear before the Members of the Hon'ble Committee, either personally or through the mode of video conferencing.

8. **Official address** –

Registrar, High Court, Original Side, Calcutta,

3, Esplanade Row (West),

Kolkata- 700001.

Email ID: calhc.registraros@gmail.com

By Order

Sd/- Debaprasad Nath

Registrar, High Court,
Original Side, Calcutta.

Date: December 10, 2024